

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 159/MP/2013

- Subject : Petition under section 62,79 (1) (c) and (d) and other applicable provisions of the Electricity Act, 2003 read with chapter V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for revision of Unscheduled Interchange Accounts in respect of dispatch of electricity from the Indira Gandhi Super Thermal Power Project of Aravali Power Company Limited at Jhajjar.
- Date of hearing : 26.11.2013
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
- Petitioner : Aravali Power Company (P) Limited
- Respondents : Power System Operating Corporation Limited, New Delhi
(National Regional Load Dispatch Centre)
Northern Regional Power Committee, New Delhi
- Parties present : Shri Avnesh Menon, Advocate, APCPL
Shri Kumar Mihir, Advocate, APCPL
Ms. Poorva Sagal, Advocate, APCPL
Shri Anil Navtilal, APCPL
Shri N.N. Sadasivan, APCPL
Shri Sunil Barnwal, APCPL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed pursuant to Commission`s direction dated 8.6.2013 in Petition No. 239/2010. Learned counsel for the petitioner further submitted that the Commission in its said order dated 8.6.2013 had directed the petitioner to file a proper petition with regard to consideration of the check meter readings at Jhajjar end for billing and accounting purposes and revising UI accounts from the date of COD of generating station, by impleading NRLDC and NRPC as respondents. Learned counsel for the petitioner requested the Commission to admit the petition.

2. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notice to the respondents. The Commission further directed the petitioner to implead all the beneficiaries of the generating station as parties to the petition and serve copy of the petition on them. The Commission also directed the petitioner to file revised memo of parties.

3. The Commission directed the respondents to file their replies by 13.12.2013, with an advance copy to the petitioner. The petitioner was allowed to file its rejoinder, if any, on or before 27.12.2013.

4. The petition shall be listed for hearing on 14.1.2014

By order of the Commission

SD/-
(T. Rout)
Chief (Law)